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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

O.A.No.993 of 2012  
Cuttack, this the 2<sup>nd</sup> day of January, 2013

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

Bhaskar Gadanayak,  
Aged about 59 years,  
Son of Late Dandapani Gadanayak,  
Village-Kudutai,  
Po.Kudutai,  
Ps-Tarasingi,  
Working as Security Guard,  
All India Radio,  
Berhampur,  
At/Po/Ps-Berhampur,  
Dist.-Ganjam

....Applicant  
(By Advocates :M/s. A.R.Dash,S.K.Nanda-1,B.Mohapatra,L.D.Achari)

**-VERSUS-**

Union of India represented through –

- 1 Director General,  
All India Radio,  
Akashavani Bhawan,  
New Delhi.
2. The Addl. Director General (P) (ER),  
All India Radio,  
Eden Guardian,  
Kolkata-700 001.
3. The Security Officer,  
All India Radio,  
Station Engineer,  
Lochapada Road,  
Berhampur,  
Dist. Ganjam.

Vd

4. Asst. Station Director,  
All India Radio,  
Lochapada Road,  
Berhampur,  
Dist. Ganjam.

.....Respondents

(By Advocate : Mr.D.K.Behera )

**O R D E R (oral)**

**A.K.PATNAIK, MEMBER (J):**

Heard Mr.S.K.Nanda-I, Learned Counsel appearing for the Applicant and Mr. D.K.Behera, Learned Additional Standing Counsel appearing for the Respondents and perused the records.

2. It is the specific case of the applicant that as representation submitted by him on 07-05-2012 under Annexure-A/6 did not yield any result, he has approached this Tribunal in the present OA seeking redressal of his grievance. In this connection, it is apt to rely on the observation of the Hon'ble Apex Court in the case of **S.S.Rathore –Vrs-State of Madhya Pradesh, 1990 SCC (L&S) 50** (para 17) which is quoted herein below:

“17. .... ....Redressal of grievances in the hands of the departmental authorities take an unduly long time. That is so on account of the fact that no attention is ordinarily bestowed over these matters and they are not considered to be governmental business of substance. This approach has to be deprecated and authorities on whom power is vested to dispose of the appeals and revisions under the Service Rules must dispose of such matters as expeditiously as possible. Ordinarily, a period of three to six months should be the outer limit. That would discipline the system and keep the public servant away from a protracted period of litigation.”

*V.A*

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3. In view of the facts and law stated above, since the representation dated 07-05-2012 is under consideration before the Respondent No.4, without entering into the merit of the matter, this OA is disposed of with direction to the Respondent No.4 to consider the representation and communicate the decision in a reasoned/speaking order to the Applicant within a period of six weeks from the date of receipt of copy of this order.

4. Copy of this order along with OA be sent to the Respondent No.4 at the cost of the applicant. Postal requisite, for the above purpose, shall be furnished, as undertaken by the Learned Counsel for the Applicant, within a period of three days hence.



(A.K.Patnaik)  
Member (Judicial)